

Government of India
Ministry of Communications
Department of Telecommunications
Wireless Planning & Coordination Wing
(SACFA Secretariat)

618, Sanchar Bhavan,
20- Ashoka Road, New Delhi-110001

Date: 06.10.2021

No.: K-19013/13/2005-CFA

OFFICE MEMORANDUM

Subject: Simplification of SACFA clearance process for installing towers.

In pursuance to Cabinet Decision, the SACFA clearances process for installing towers shall be through self-declaration / automated time bound approvals on SaralSanchar Portal of DoT. The procedure will be as below:

- (i) Applicant will file SACFA cases indicating technical parameters like Frequency, Radiated Power, Emission, Bandwidth, Antenna Parameters etc. on SaralSanchar Portal of DoT.
- (ii) Applicant have to upload Frequency earmarking/ assignment letter, challan copy (it will not be required after integration of Bharatkosh), any other document (if required). The self-declaration/undertaking, as per Annexure-I, shall be integral part of the application
- (iii) The payment will be made only through integrated Bharatkosh portal as soon as payment gateway is integrated with SaralSanchar.
- (iv) System will clear cases automatically and applicants can download system generated SACFA clearance from SaralSanchar Portal of DoT.
- (v) Cases not meeting auto-settled criteria of AAI/JCES, will be processed by Members through their integrated systems and will be cleared/rejected the cases within 30 days.
- (vi) Upon clearance, applicants can download system generated SACFA clearance from SaralSanchar Portal of DoT.

2. In case of material deviation in the actually installed tower vis-à-vis approved parameters, remedial action may be ordered by the WPC HQ. This order will also apply to all cases pending as on the date of issue of this order.


(L. D. Meghwal)

Sr. Deputy Wireless Advisor to the Government of India

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To,

All concerned.

Declaration/Undertaking by Applicants

I,(name designation of authorised signatory) on behalf of..... (name of applicant) hereby declare that;

- a) the technical parameters of wireless stations and antenna as well as the tower are correct to the best of my knowledge;
- b) the frequencies, radiated power, emission/BW indicated herein have been assigned in the applied LSA/locations to us and the assignment as well as Service License, as applicable, are valid as on date;
- c) all the prescribed instructions/orders issued on re-assignment of spectrum resources like Access spectrum, MW Access, MW Backbone, etc. from WPC Wing/DoT from time-to-time, have been fulfilled and complied with.

I,(name designation of authorised signatory) on behalf of..... (name of applicant) hereby undertake that;

- a) in case of any violation of the above declaration, the penal actions as imposed by WPC Wing/DoT from time-to-time will be complied with; and
- b) in case revocation of SACFA clearance issued based on wrong declaration or otherwise, the desired remedial action will be taken within the time as prescribed by SACFA Committee. Failing which, the penal actions as imposed by WPC Wing/DoT from time-to-time will be complied with.

(Name of authorised signatory)-----

Designation-----

Office stamp-----

Place:-----

Date:-----

h/c
06/10/2021